



2026:AHC:48162-DB

HIGH COURT OF JUDICATURE AT ALLAHABAD

CIVIL MISC REVIEW APPLICATION No. - 29 of 2026

Krisn Gopal

.....Applicant(s)

Versus

State of U.P. and 2 others

.....Opposite
Party(s)

Counsel for Applicant(s) : Gulab Chandra Tiwari, Vivek Dubey
Counsel for Opposite Party(s) : Jagdish Pathak, S.C.

Chief Justice's Court

HON'BLE ARUN BHANSALI, CHIEF JUSTICE
HON'BLE KSHITIJ SHAILENDRA, J.

1. This review petition has been filed by the petitioner in relation to order dated 30.01.2026 passed in Public Interest Litigation (PIL) No. 237 of 2026, whereby the petition filed by the petitioner was dismissed.
2. The petition was filed seeking to question the communication dated 09.01.2026 passed by the District Panchayat Raj Officer, Mathura wherein he has clarified to the Chief Development Officer, Mathura that cremation ground is being constructed at Khasra No. 646 which is recorded for the said purpose and the complaints made in this regard were baseless.
3. The Court, after hearing the parties, came to the conclusion that once the cremation ground was being created at a place which is recorded in the revenue records as cremation ground, no objection can be raised. Other ground raised pertaining to invocation of Section 96 of U.P. Panchayat Raj Act, 1947 was rejected on coming to the conclusion that no mandamus can be issued to the State to invoke the said provision.
4. Review petition has been filed with the submissions that the State has issued an order dated 02.09.2014 *inter alia* indicating the parameters for development of the cremation grounds and that the place/location in question does not fulfill the said requirements.
5. We have considered the submissions made and have perused the

material available on record.

6. Once the Court, by its order dated 30.01.2026 based on the grounds raised in the petition, had come to the conclusion that the challenge laid had no substance, filing of a review petition based on a circular, applicability thereof for the purpose of a land which is already recorded as a cremation ground is doubtful, cannot be countenanced.

7. The review petition is, therefore, dismissed.

(Kshitij Shailendra,J.) (Arun Bhansali,CJ.)

March 10, 2026

RK/AKShukla